

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No.202**  
**(IB)-1014(ND)2020**

**IN THE MATTER OF:**

**L & T Finance Limited**

...

**Applicant/Petitioner**

**Versus**

**Neeraj Singhal**

...

**Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 18.08.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:** Mr. Rajeeve Mehra, Sr. Adv, Ms. Ranjana Roy Gawai, Ms. Vasudha Sen, Ms Prachi Golechha Adv

**ORDER**

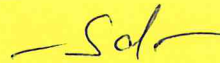
Mr Rajiv Mehra, Sr. Adv assisted by Ms. Ranjana Roy Adv. and the Petitioner's Counsel Mr. Dhruv Joshi appeared.

Ld. Senior Counsel submitted that the amended objections have been re-filed on 16.08.2021 but the same is not reflected on the DMS. Ld. Counsel for the Petitioner submitted that she has not received the amended objections. Therefore, the Respondent's Counsel is directed to serve the amended copy of objections on the E-mail ID of the Petitioner's Counsel in the course of the day. Rejoinder if any within one week. Both the parties are directed to file short written synopsis of not more than 5 pages.

List the matter on 10.09.2021.



**(L.N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**